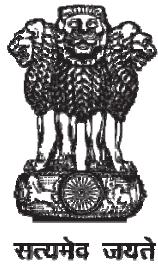


**COMMITTEE ON PAPERS LAID ON THE TABLE
(2018-2019)**

SIXTEENTH LOK SABHA

FORTY FOURTH REPORT

(Presented on 12.02.2019



**LOK SABHA SECRETARIAT
NEW DELHI
February, 2019/ Magha, 1940 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2018-2019)

Shri Chandrakant Khaire - *Chairperson*

M E M B E R S

2. Shri Dushyant Chautala
3. Shrimati Veena Devi
4. Shri P.C. Gaddigoudar
5. Shri Laxman Giluwa
6. Shri Choudhury Mohan Jatua
7. Shrimati Mausam Noor
8. Shri Bheemrao B. Patil
9. Shri Sanjaykaka Ramchandra Patil
10. Shri Bishnupada Ray
11. Shri Uday Pratap Singh
12. Shri Virendra Singh
13. Shri P.R. Sundaram
14. Vacant
15. Vacant*

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Smt. Maya Lingi - Additional Director
3. Smt. Rajni Bhagat - Committee Officer

*Consequent upon resignatiion of Shri Manohar Untwal w.e.f 21.12.2018

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2018-19), having been authorized by the Committee to present this Report on their behalf, present this Forty Fourth in respect of delay in laying of the Annual Reports of the National Commission for Safai Karamcharis, New Delhi.

2. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report (5th Lok Sabha) presented to the House on 08.03.1976, an Organization which receives Grants-in-aid from the Government of India is required to lay its Annual Report and Audited Accounts within nine months of the closure of Accounting Year.

3. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the National Commission for Safai Karamcharis (NCSK), New Delhi and took oral evidence of the representatives of the Ministry of the Social Justice and Empowerment at their sitting held on 19 May, 2015.

4. The Committee considered and adopted this Report at their sitting held on 12.02.2019.

5. The Committee wish to express their thanks to the officers of the Ministry of Social Justice and Empowerment for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
February, 2019
Magha, 1940 (Saka)

Chandrakant B. Khaire
Chairperson
Committee on Papers Laid on the Table

R E P O R T

Delay in laying of the Annual Reports of the National Commission for Safai Karamcharis (NCSK), New Delhi

* * *

The National Commission for Safai Karamcharis (NCSK) was set up as per provision under Section 3 of the National Commission for Safai Karamcharis (NCSK) Act, 1993 with the objective to study and evaluate the implementation of the programme and schemes relating to the social and economic rehabilitation of Safai Karamcharis and to make recommendations for better coordination and implementation of such programmes.

2. As per the sunset clause in the said Act, the Act was to cease to have effect after 31.03.1997. However, the Act was extended twice, first upto 31.03.2002 and then, upto 29.02.2004. Thereafter, tenure of the commission was extended from time to time as a Non-statutory organization w.e.f. 01.03.2004.
3. The Commission is funded by Government of India. A statement showing funds provided to the Commission for the years 1994-95 to 2013-14 is at **Annexure –I**.
4. As per the recommendations of the Committee on Papers Laid on the Table contained in its Paras 1.16 and 3.5 of First Report and Paras 4.16 and 4.18 of Second Report of 5th Lok Sabha, and Paras 3.6 to 3.8 of Second Report of 6th Lok Sabha, the Annual Reports and Audited Accounts along-with Review Statement of the Commission are required to be laid within 09 months after the close of the Accounting Year, and, if for any reason, these Reports cannot be laid within the stipulated period, the Ministry should lay a Statement, within 30 days of the expiry of the aforesaid period or as soon as the House meets whichever is later, explaining the reasons as to why the Reports and Accounts could not be laid within the prescribed period.
5. The Committee considered the matter of delays in laying of the Annual Reports of the Commission and took evidence the representatives of the Social Justice and Empowerment and the Commission in this matter on 19 May, 2015. Till then the documents of the Commission for the years 2000-01 and from 2004-2005 to 2013-2014 were not laid.

6. The Committee was apprised that due to non-constitution of the Commission during April 2000 to January, 2001, the functioning of the Commissions was hampered a lot, the Commission, therefore, could not submit its Annual Report for the period 2000-2001.

7. Regarding utilization of received from the Government during the year 2000-2001 and laying of Annual Reports for that year, the representative during evidence submitted before the Committee-

क्योंकि वह डे-टुडे रनिंग ऑफ द कमीशन के काम भी आता है और फिर बाकी टूर्स वगैरह जो भी कर रहे थे, पर उनकी डीटेल्स वगैरह कमीशन में बता रहे हैं कि शायद इतना पुराना हो गया है कि हो सकता है कि उसको निकलवाने में थोड़ी मुश्किल हो।

दूसरी बात में कहना चाहूँगा कि अब 2000 और 2001 की रिपोर्ट बनाना इसलिए संभव नहीं होगा कि चेयरमैन को ऑथेन्टिकेट करके गवर्नर्मेंट को उसको अप्रूव करना होता है। चूंकि उन्होंने रिज़ाइन कर लिया, तो अब बैकडेट में नहीं बन सकती।

इस पर हम जाँच बैठा देते हैं कि क्यों सबमिट नहीं हुई और उस पर जो पैसा दिया गया, उसका क्या हुआ।

8. Regarding the reasons for delay in laying the Annual Reports of Commission for the year 2001-2002, the Ministry in their written Note stated that due to late receipt of responses from the Ministries/Departments, the Annual Report of the Commission for the said year could not be laid on the Table of the House earlier.

9. On being enquired by the Committee as to whether there existed any mechanism in the Ministry to monitor the progress at each stage of finalisation of the documents of the Commission so as to ensure timely laying of documents, the Ministry in a note stated:-

"The progress of receipt of comments of various Ministries/Departments on the recommendations of the NCSK is regularly reviewed. The defaulting Ministries/Departments are reminded regularly and are also contacted on phone.

The Ministry also proposes to hold meetings with representatives of the Ministries/Departments to impress upon them to importance of timely submission of their requisite inputs to avoid delays in future."

10. The present status of laying of the Annual Reports of the NCKS has been given at Annexure-II.

Observations/Recommendations

11. The Committee note that the National Commission for Safai Karamcharis have not been following the stipulated requirements of laying its Annual Reports and the Action Taken Memorandum on the Table of the House regularly. Till the date of oral evidence, *i.e.* 19.05.2015, the Annual Reports of the Commission for the year 2000-2001 and from 2004-2005 to 2013-2014 were not laid. Annual Reports for the remaining years were laid with excessive delays from 11 months to 10 years.

12. The Committee was apprised that Annual Report of the Commission for the year 2000-2001 could not be laid due to non-constitution of the Commission during April 2000 to January 2001 and that it would be difficult to prepare the Annual Report at this stage.

13. Further, delay of 10 years in the Annual Report of the Commission for the year 2001-2002 was stated to be due to delay in obtaining of the Action Taken Replies on the recommendations contained in the Annual Report of the Commission. The reasons for delay in respect of the succeeding years have not been furnished by the Ministry/Commission.

14. The Committee note that after the evidence of the Ministry taken by the Committee on 19.05.2015, within a period of 02 months 12 days, pending Annual Reports for 09 years (2005-2006 to 2013-14) were laid on 31.07.2015 and also that the Annual Report for the year 2014-2015 was laid timely, *i.e.* on 22.12.2015. However, the Reports for the years 2000-2001 and 2004-2005 still remain pending. The Committee have also not been apprised whether the Ministry has enquired into the matter as assured during the oral evidence referred to in para 7 of the Report as to why these Reports were not submitted.

15. The Committee direct the Ministry of Social Justice and Empowerment to ensure laying of all the pending Annual Reports without further delay. The Committee also desire to know the reasons why the Accounts are not being laid on the Table of the House since its inception and the remedial measure to ensure the same. The Committee also recommend that if for any unavoidable reasons, it

is not possible to lay the Annual Reports and Audited Account of the National Commission for Safai Karamcharis on the Table of the House within the stipulated time; a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should not be laid strictly within 30 days of the expiry of the prescribed period or within seven days after the reassembly of the next Session whichever is later.

**Chandrakant B. Khaire
Chairperson
Committee on Papers Laid on the Table**

**New Delhi
February, 2019
Magha, 1940 (Saka)**

Annexure-I

vide para 01 of the Report

Statement showing the funds received by the National Commission for Safai Karamcharis, New Delhi for the years 1994-1995 to 2013-14

Sl. No.	Financial Year	Fund released (Rs. in Lakh)
1.	1994-95	50.00
2.	1995-96	85.40
3.	1996-97	76.50
4.	1997-98	96.00
5.	1998-99	104.00
6.	1999-2000	117.88
7.	2001-01	90.00
8.	2001-02	122.00
9.	2002-03	128.00
10.	2003-04	135.00
11.	2004-05	145.00
12.	2005-06	154.75
13.	2006-07	168.00
14.	2007-08	148.00
15.	2008-09	188.00
16.	2009-10	216.00
17.	2010-11	166.70
18.	2011-12	270.00
19.	2012-13	271.00
20.	2013-14	248.00

Annexure-II
vide para of the Report

**Statement showing the dates of laying of the Annual Reports of
the National Commission for Safai Karamcharis, New Delhi**

Year	Due Date	Date of laying of Annual Reports	Extent of delay
1994-1995		13.03.2000	04 years 03 months
1995-1996		13.03.2000	03 years 03 months
1996-1997		23.11.2001	03 years 03 months
1997-1998		23.11.2001	02 years 11 months
1998-1999		23.11.2001	01 year 11 months
1999-2000		23.11.2001	11 months
2000-2001		Not laid	--
2001-2002		17.12.2012	10 years
2002-2003		06.08.2013	09 years & 07 months
2003-2004		06.08.2013	08 years & 07 months
2004-2005		Not laid	--
2005-2006		31.07.2015	08 years 07 months
2006-2007		31.07.2015	07 years 07 months
2007-2008		31.07.2015	06 years 07 months
2008-2009		31.07.2015	05 years 07 months
2009-2010		31.07.2015	04 years 07 months
2010-2011		31.07.2015	03 years 07 months
2011-2012		31.07.2015	02 years 07 months
2012-2013		31.07.2015	01 year 07 months
2013-2014		31.07.2015	07 months
2014-2015		22.12.2015	No Delay
2015-2016		14.3.2017	2½ months
2016-2017		Not Laid	-
2017-2018		Not Laid	-

**MINUTES OF THE ELEVENTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2014-2015)**

* * *

The Committee sat on Tuesday, 19 May, 2015 from 1100 hours to 1240 hours in Committee Room No. '139', First Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Chandrakant Khaire

- **Chairperson**

MEMBERS

2. Smt. Veena Devi
3. Shri P.C. Gaddigoudar
4. Shri Choudhary Mohan Jatua
5. Shri Bishnu Pada Ray
6. Shri Virendra Singh

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Smt. Maya Lingi - Additional Director

2. At the outset, Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

Xx xx xx xx

Xx xx xx xx

5. Then the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice & Empowerment) and the National Commission for Safai Karamcharis, New Delhi were ushered in. The following were present :

**Representatives of Ministry of Social Justice and Empowerment
(Department of Social Justice & Empowerment)**

1.	Shri Lov Verma	Secretary
2.	Shri B.L. Meena	Joint Secretary (SCD-A)
3.	Smt. Aindri Anurag	Joint Secretary (SCD-B)

Representatives of the National Commission for Safai Karamcharis, New Delhi

1.	Shri T.R. Meena	Secretary (NCSK)
2.	Shri R.K. Singh	CMD (NSFDC)
3.	Shri M. Nagraj	Managing Director (NSKFDC)

6. At the outset, the Chairperson welcomed the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice & Empowerment) and National Commission of Safai Karamcharis, New Delhi to the sitting of the Committee.

7. The Committee, thereafter, took evidence of the representatives of the Ministry and the Commission on the issue of delay in laying of the Annual Reports of the Commission ranging from 11 months to 10 years for the years 1994-95 to 2003-04 and also for not laying of the Annual Reports for the years 2000-2001 and 2004-2005 to 2013-2014. The representative of the Ministry during evidence had apprised the Committee that the Annual Report of the Commission for the year 2000-2001 was not laid on the Table of the House due to non-constitution of the Commission during this period. The Committee were further apprised that Chairperson of the Commission had resigned. The Commission could not send its Report to the Ministry unless it has the approval of the Chairperson. The Committee, thereafter, directed the Ministry that all efforts should be made to submit the Report for the said year during coming Monsoon Session.

8. As regards not laying of the Annual Reports of the Commission for the years 2004-2005 to 2013-2014 on the Table of the House, the Committee was apprised that the Commission is non-Statutory Body since February, 2004 and there is no provision in the rules for laying of the Annual Reports of the Non- Statutory bodies. The Committee stated that the Commission is being funded on regular basis from the Consolidated Fund of the India since its inception and the Organisations receiving Funds from Government of India are accountable to Parliament. The Committee therefore, desired that Annual Reports of the Commission for the years 2004-2005 to 2013-2014 should also be laid on the Table of the House at the earliest.

9. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and Commission for furnishing information that the Committee desired - in connection with examination of the subject and also for frankly replying to the queries raised by the Committee.

10. The witnesses, then, withdrew

11. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

12. The Committee also decided to undertake Study Visit in connection with delay in submission of Annual Reports and Audited Accounts of certain Organisations stationed at Munnar, Kochi, Mumbai and Aurangabad sometimes during the month of June, 2015.

The Committee then adjourned.

**MINUTES OF THE FIFTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE**

The Committee sat on Monday, 11 February, 2019 from 15:00 hrs to 15:30 hrs. in Committee Room 'D', Parliament House Annexe , New Delhi.

PRESENT

Shri Chandrakant Khaire - **Chairperson**

MEMBERS

2. Smt. Veena Devi
3. Shri P.C. Gaddigoudar
4. Shri B.B. Patil
5. Shri Virendra Singh
6. Shri P.R. Sundaram

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Smt. Maya Lingi - Additional Director
3. Shri Munish Kumar Rewari - Additional Director

2. At the outset, Chairperson welcomed the Members to the sitting of the Committee.
3. Thereafter, the Committee took up for consideration the following Draft Reports for consideration :-
 - (i) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the Centre for Development of Telematics, New Delhi;*
 - (ii) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the National Institute of Technology, Mizoram;*
 - (iii) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the National Commission of Safai Karamchari, New Delhi;*
 - (iv) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceutical Limited, Gurgaon;*

(v) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the National Institute of Pharmaceutical Education and Research, SAS Nagar, Mohali.*

(vi) *Draft Report relating to the Action Taken by Government on the recommendations/observations made by the Committee in their First Report on Delay in laying of Annual Report and Audited Accounts of the Prasar Bharti, New Delhi;*

(vii) *Draft Report relating to the Action Taken by Government on the recommendations/observations made by the Committee in their Fourth Report on Delay in laying of Annual Report and Audited Accounts of the Navodaya Vidyalaya Samiti, New Delhi;*

(viii) *Draft Report relating to the Action Taken by Government on the recommendations/observations made by the Committee in their Fourth Report on Delay in laying of Annual Report and Audited Accounts of the National Institute of Disaster Management, New Delhi;*

(ix) *Draft Report relating to the Action Taken by Government on the recommendations/observations made by the Committee in their Fifth Report on Delay in laying of Annual Report and Audited Accounts of the Central Zoo Authority, New Delhi; and*

(x) *Draft Report relating to the Action Taken by Government on the recommendations/observations made by the Committee in their First Report on Delay in laying of Annual Report and Audited Accounts of the All India Council of Technical Education, New Delhi;*

4. After deliberations, the Committee adopted the Reports without modifications.
5. The Committee authorized the Hon'ble Chairperson to present the same to the Parliament during ongoing Session.

Then the Committee adjourned.